

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 7th January, 2019 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 2 of 2019

**A Bill further to amend the Tamil Nadu Private Colleges
(Regulation) Act, 1976.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Private Colleges (Regulation) Amendment Act, 2019.

Short title and commencement.

(2) It shall be deemed to have come into force on the 18th day of December 2017.

President's
Act 19 of
1976.

2. In section 30-A of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "five years", the expression "seven years" shall be substituted.

Amendment of section 30-A.

3. Notwithstanding anything contained in the principal Act, the continuance of the taking over of the management of the Chikkaiah Naicker College, Erode by the Government during the period commencing on the 18th day of December 2015 and ending with the date of publication of this Act, in the *Tamil Nadu Government Gazette* and anything done or any action taken by the Government to continue the taking over of the management of the said college during the said period shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

Validation

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 30 of the Tamil Nadu Private Colleges (Regulation) Act, 1976 (President's Act 19 of 1976), empowers the Government to take over the management of a private college in the interest of collegiate education, initially for a period of two years which may, however, be extended upto a period not exceeding ten years.

2. Similarly, sub-section (1) of Section 30-A of the said Act also provides for the continuance of taking over of the management by the Government after the expiry of the said period of ten years, in a situation where the management could not be restored to the educational agency of the private college for the reason that a dispute regarding the constitution of the educational agency is pending in a civil court or where the person to whom the possession of the property of such private college is to be delivered cannot be found or for such other reasons, for a further period of one year, which may however be extended upto a period not exceeding five years.

3. The management of a private college namely, the Chikkaiah Naicker College, Erode was taken over by the Government under section 30(1) of the said President's Act 19 of 1976. Subsequently, the management of the said college was brought under the continued management of the Government under section 30-A of the said President's Act 19 of 1976. The period of five years as specified under the said section 30-A of the said President's Act 19 of 1976 expired on 18.12.2017 and therefore there is a compelling necessity to extend the period of taking over of the management of the said college for a further period of two years from the said date. The Government, have therefore, decided to amend the said section 30-A of the said President's Act 19 of 1976, suitably for the purpose and to validate the continued taking over of the management of the said college beyond 18.12.2015.

4. The Bill seeks to achieve the above object.

K.P. ANBALAGAN,
Minister for Higher Education.

K. SRINIVASAN,
Secretary.